## For order

## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P.No. 13(kol)/2008

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 4th July, 2017, 10.30 A.M.

Name of the Company Under Section		Sushma Bajoria & AnrVersus- Binaguri Investments Pvt. Ltd & Ors 397/398		

- 1. MR. JISHNU SAHA, SRADV.

- 4. MR. J. PATNAIL, PCS.

2. MR. NIRMALYA DASGUPTA, ADV. Respondents.
3. MR. DIBANATH DEY, ADV.

NO.1,2,5,4

04/07/2017.

VOA, MIZAUT. 229M L

} Petitioner.

F. Nasim 41717

04 07 2017 - CP No.13(Kol)/2008 - Sushma Bajoria & Anr. Vs. Binaguri Investmentys Pvt. Ltd. & Ors.

## ORDER

Ld. Lawyers on behalf of the petitioner(s) as also respondents(s) 1,2 and 9 are present.

On perusal of the records, it is found that on 17.02.2017 when the matter was taken up for argument, both sides were reluctant to argue the matter and prayed for adjournment. Since the matter is very old, finding no alternative, a date was fixed for passing judgement with the liberty to the parties to file their written notes. Meanwhile, both sides approached the court and prayed that they are pursuing the matter for settlement as it is the sole property occupied by both sides. Hence, they prayed for some time. Accordingly, both sides were allowed time to settle the matter amicably but since then till date the matter has been listed number of times but none of the parties have come out with any modalities for settlement. Today the respondent came up with one I.A. bearing No.128/KB/2017.

I have gone through the records, it requires hearing afresh due to afflux of time. Moreover, in view of the order No.25/2/2017 of NCLT dated 12.06.2017 the matter is placed before Bench No.1 for fresh hearing on the main C.P. as well as I.A. The parties are directed to appear before the Bench No.I.

Fixed on 20.07.2017.

MANORAMA KUMARI MEMBER(J)